CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF AKSH OPTIFIBRE LIMITED

Registered Office: F-1080, RIICO Industrial Area, Phase-III, Bhiwadi-301019 (Rajasthan)

Corrigendum to the Public Announcement which appeared in this Newspaper on October 04, 2011.

1. The Schedule activity pertaining to the Open Offer has been changed and shall be read as under.

Sr. No.	Activity	Original Schedule Day & Date	Revised Schedule Day & Date
1	**Date of Public Announcement (PA)**	**October 04, 2011, Tuesday**	**October 04, 2011, Tuesday**
2	**Specified Date (For the purpose of determining the names of the shareholders to whom the Letter of Offer would be sent)**	**October 28, 2011, Friday**	**October 28, 2011, Friday**
3	**Last Date for a Competitive Bid(s)**	**October 25, 2011, Tuesday**	**October 25, 2011, Tuesday**
4	Date by which Letter of Offer will be dispatched to the Shareholders	November 14, 2011, Monday	February 21, 2012 (Tuesday)
5	**Offer Opening Date**	**November 18, 2011, Friday**	**February 24, 2012 (Friday)**
6	**Last Date for the Revision of the Offer Price / Number of Equity Shares.**	**November 25, 2011, Friday**	**March 02, 2012 (Friday)**
7	Last date to withdraw acceptance tendered by shareholders	December 01, 2011, Thursday	March 09, 2012 (Friday)
8	**Offer Closing Date**	**December 07, 2011, Wednesday**	**March 14, 2012 (Wednesday)**
9	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	December 22, 2011, Thursday	March 29, 2012 (Thursday)

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

2. The Last Date for revision of the Offer Price, where ever appearing should be read as March 02, 2012 in place of November 25, 2011.
3. The Last Date of withdrawal of the acceptance tendered by the shareholders, wherever appearing should be read as March 09, 2011 in place of December 01, 2011.
4. Para 1.2 of the Public Announcement should be read as under.

The Offer is being made voluntarily by the acquirers/promoters under Regulation 10 and Regulation 11(1) in order to consolidate the shareholding of promoter group of target company. After the acquisition of 31325227 equity shares under the offer, the shareholding of promoter group will be increased from 18906922 fully paid equity shares of Rs.5/- each representing 13.23% of the total paid up share capital of target company to 50232149 equity shares representing 35.14% (percentage has been calculated on the basis of pre conversion of outstanding FCCBs) of the total paid up share capital of target company. Further the acquirers, Dr Kailash S Choudhari and Mr P F Sundesha currently holds 2693755 and 4330587 equity shares respectively representing 1.88% and 3.03% of the total paid up share capital respectively and after acquisition of 17000000 and 14325227 equity shares respectively under the offer, their shareholding will become 19693755 and 18655814 equity shares respectively representing 13.78% and 13.05% respectively of the total paid up share capital of target company.

5. The acquirers and PACs have not acquired any shares of target company after the date of public announcement to till date.
6. Para 7.2 of the Public Announcement should be read as under.

Assuming full acceptance, the total requirement of funds for the Offer for acquisition of 31325227 equity shares of "AOL" at Rs 7/- per share would be Rs 219276589/- (Rupees Twenty One Crore Ninety Two Lacs Seventy Six Thousand Five Hundred and Eighty Nine Only). As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirers have created an escrow by way of combination of Cash and Lien of Shares and which in together constitutes 100% consideration payable to the shareholders under the Open Offer and the details of which are given as under.

1. The acquirers have opened an Escrow Account with Axis Bank, East of Kailash Branch, New Delhi-110065 and has deposited a sum of Rs 7,90,00,000/- (Rupees Seven Crore and Ninty Lacs Only).
2. The acquirers have marked a lien in favour of D & A Financial Services (P) Limited having Client ID No. 1201910100960937 with SMC Global Securities Limited on 7809325 equity shares and 10697131equity shares in client ID No. 10744928 with Zuari Investments Limited, subject to margin @10% aggregating to Rs 140741597.88.

The Acquirer Dr Kailash S Choudhari R/o Unit 3314, The Address Hotel, Dubai Mall, UAE,,Mr Popatlal F Sundesha R/o Jahangir Tower, Flat No 1001, 10th Floor, Setalwad Lane, Nepean Sea Road, Mumbai-400026 and PACs Mrs Seema Choudhari, Mr Rohan Choudhari, Miss Rashi Choudhari, Mr Shailesh Popatlal Sundesha, Mrs Sharda Popatlal, Mrs Bharti Shailesh, Mr Ganpat Singh Bhandari and Mr Sailesh S Choudhari, accept full responsibility for the information contained in this Corrigendum to Public Announcement and also the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 1997 & subsequent amendments thereof.

This Corrigendum to the Public Announcement will also be available on SEBI's **website at www.sebi.gov.in**

Issued by Manager to the Offer on behalf of Acquirers & PACs

D&A

D & A Financial Services (P) Limited

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Contact Person: **Mr. Priyaranjan**

Date : 22.02.2012

Place : New Delhi